RFA No. 2 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

28.05.2015

Heard Mr K Khan, learned counsel for the appellant and Mr HS Thangkhiew, learned senior counsel assisted by Mr P Nongbri, learned counsel for the respondent.

On the joint request of learned counsels matter is adjourned and listed after two weeks.

JUDGE

dr

WP(C) No.89 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

28.05.2015

Heard Mr A Khan, learned counsel for the petitioner as well as Mr. H Kharmih, learned counsel for the State, who seeks three weeks' time to file counter affidavit.

Prayer is allowed.

List the matter after three weeks for counter affidavit and further order.

JUDGE

dr

WP(C) No.177 of 2013

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

28.05.2015

The matter came up for hearing.

Learned counsel for the petitioner Mr R Jha, is present before the Court and submits that he is still unwell to argue the matter today and seeks further time.

Prayer is allowed.

List the matter after two weeks.

Mr A Khan, learned counsel for the Union of India has no objection.

JUDGE

dr

WP(C) No.191 of 2013

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

28.05.2015

Heard Mr R Kar, learned counsel for the petitioner as well as Mr S Dey, learned counsel for the GHADC. Also heard Mr HL Shangreiso, learned counsel for the respondent No.4.

Mr Kar, learned counsel for the petitioner submits that he had to attend a funeral so the matter may be adjourned.

On joint request of the learned counsel for the parties, list the matter on 8.6.2015.

JUDGE

dr

WP(C) No.284 of 2013

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

28.05.2015

Heard Mr R Jha, learned counsel for the petitioner who submits that he is not feeling well so the matter may be adjourned.

Mr N Mozika, learned counsel for the Union of India, submits that the matter has recently been endorsed to him and he does not have the record with him right now. He therefore prays that the matter be listed after three weeks.

List the matter after three week.

JUDGE

dr

WP(C) No.332 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

28.05.2015

Heard Miss K Chisa, learned counsel for the petitioner who seeks further two weeks' time to file rejoinder affidavit. Prayer is allowed.

Mr P Nongbri, learned counsel for the respondents is present.

List the matter after two weeks for rejoinder affidavit and further order.

JUDGE

dr

WP(C) No.391 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

28.05.2015

Heard Mr P Nongbri, learned counsel for the petitioner who seeks further one week's time to file rejoinder affidavit. Prayer is allowed.

Mr R Deb Nath, learned counsel for the Union of India is present.

List the matter after one week for rejoinder affidavit and further order.

JUDGE

dr

WP(C) No.409 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

28.05.2015

Heard Ms. QB Lamare, learned counsel for the petitioner.

Mr B Khyriem, learned counsel for the respondent No.5 submits that he has already filed the counter affidavit. Mr H Kharmih, learned State counsel, submits that respondent Nos. 1 and 4 are not going to file counter affidavit. However, Mr Kharmih submits that respondent No.3 is yet to file counter affidavit, for which he seeks one week's time.

Prayer is allowed.

List the matter after one week for counter affidavit and further order.

JUDGE

dr

WP(C) No.298 of 2013

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

28.05.2015

Heard Mr A Khan, learned counsel for the petitioner as well as Mr S Sen Gupta, learned State counsel.

During the course of hearing, it appears that a particular prescribed form where employees are supposed to fill up their date of birth, names, nomination etc., after entering the service is required to decide the issue involved in this case. State counsel is directed to produce the said particular form of the petitioner concerned before this Court on the next date fixed.

List the matter after two weeks.

Furnish a copy of this order to the State counsel as well as counsel for the petitioner.

JUDGE

dr